

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**RAJYA SABHA
UNSTARRED QUESTION NO. 1398
TO BE ANSWERED ON 14th MARCH, 2017**

WITHHOLDING OF PERMISSION TO START MEDICAL COLLEGES

1398. DR. R. LAKSHMANAN:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether any application to start medical colleges in the academic year 2017- 18 received under Section 10 of the MCI Act, 1965 is still pending with Government, if so, the details thereof; and
- (b) the reasons for not granting permission?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI FAGGAN SINGH KULASTE)**

(a) & (b): As per the provisions of Indian Medical Council Act, 1956, the Ministry receives applications for starting new Medical Colleges and forwards them to the Medical Council of India (MCI) for making recommendations. The MCI after making necessary scrutiny/assessment of the Colleges makes recommendations to the Central Government. In case MCI sends recommendation for disapproval, the Ministry grants an opportunity to the applicant colleges before taking a decision. The last date for sending recommendations by MCI is 30.04.17 and for issuing permission by the Central Government is 31.05.17 for the academic year 2017-18. The applications received for the year 2017-18 are at different stages of processing.